TO BE PUBLISHED IN PART II SECTION 3(II) OF THE GAZETTE OF INDIA.

Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

New Delhi, the 12th November, 1999.

NOTIFICATION
INCOME TAX

No. It is hereby notified for general information that the organisations mentioned below have been approved by the Central Government for the period mentioned against their names, for the purpose of clause (iii) of sub-section (1) of section 35 of the Income tax Act, 1961, read with Rule 6 of the Income tax Rules, 1962, under the category "Institution" subject to the following conditions:-

i) The notified Institution shall maintain separate books of accounts for its research activities;

ii) The notified Institution shall furnish the Annual Return of its scientific research activities to the Secretary, Department of Scientific & Industrial Research, 'Technology Bhawan', New Mehrauli Road, New Delhi-110016 for every financial year on or before 31st May of each year;

iii) The notified Institution shall submit, on behalf of the Central Government, to (a) the Director General of Income tax (Exemptions), 10 Middleton Row, 5th Floor, Calcutta-700071 (b) the Secretary, Department of Scientific & Industrial Research, and (c) the Commissioner of Income tax/Director of Income tax (Exemptions), having jurisdiction over the organisation, on or before the 31st October each year, a copy of its audited Annual Accounts and also a copy of audited Income & Expenditure Account in respect of its research activities for which exemption was granted under sub-section (1) of section 35 of Income tax Act, 1961 in addition to the return of income tax to the designated assessing officer.

वाले (क) आयकर महानिदेशक(छूट), 10 मिडलटन रॉ, 5वां तल, कलकत्ता-700071 (ख) सचिव, वैज्ञानिक एवंऔद्योगिक अनुसंधान (ग) आयकर आयुक्त आयकर निदेशक(छूट) को प्रस्तुत करेगी ।

क्र सं0	अनुमोदित संगठन का नाम	अवधि जिसके लिए अधिसूचना प्रभावी है
1.	ज्ञान-प्रबोधिनी संशोधन संस्था ज्ञान प्रबोधिनी भवन, 510, सदाशिव पेठ, पुणे-411030 (फा0सं0 203/24/99-आयकर नि0-II)	1-4-99 से 31-3-2001
2.	भारतीय अन्तर्राष्ट्रीय आर्थिक संबंध अनुसंधान परिषद, इण्डियन हैबीटेट सेन्टर, कोर 6ए चौथा तल, लोधी रोड, नई दिल्ली (फा0सं0 203/18/99-आयकर नि0-II)	1-4-99 से 31-3-2002

टिप्पणी:- अधिसूचित संस्थाओं को यह सलाह दी जाती है कि वे अनुमोदन के और विस्तार के लिए क्षेत्राधिकार वाले आयकर आयुक्त/आयकर निदेशक(छूट) के माध्यम से तीन प्रतियों में पहले ही केन्द्र सरकार को आवेदन करें । अनुमोदन के विस्तार के लिए आवेदन की तीन प्रतियां सचिव, वैज्ञानिक एवं औद्योगिक अनुसंधान विभाग को सीधे भेजी जायंगी ।

amb
(कमलेश सी0 वार्ष्णेय)
अवर सचिव, भारत सरकार

अधिसूचना सं0 11125
सेवा में,
प्रबंधक,
भारत सरकार मुद्रणालय,
गायापुरी, नई दिल्ली।

S No.	Name of the organisation approved	Period for which Notification is effective
1.	Jnana Prabodhini sanshodhan Sanstha, Jnana Prabodhini Bhawan, 510, Sadashiv Peth, Pune-411030 (F.No 203/24/99-ITA-II)	1.4.99 to 31.3.2001
2.	Indian Council for Research in International Economic Relation. Indian Habitat Centre, Core 6A,Fourth Floor, Lodhi Road, New Delhi. (F.No203/18/99-ITA-II)	1.4.99 to 31.3.2002

Notes: The notified Institutions are advised to apply in triplicates and well in advance for further extension of the approval, to the Central Government through the Commissioner of Income tax/Director of Income tax (Exemptions) having jurisdiction. Three copies of the application for extension of approval shall be sent directly to the Secretary, Department of Scientific and Industrial Research.

(Kamlesh C.Varshney)
Under Secretary to the Govt. of India

Notification No. 11125

To,

The Manager,
Govt. of India Press,
Mayapuri, New Delhi

Copy forwarded to:

1. The applicant organisations.
2. The Director General of Income tax (Exemptions), Calcutta.
3. Comptroller & Auditor General of India
4. The Director, Department of Scientific and Industrial Resarch, 'Technology Bhawan', New Mehrauli Road, New Delhi-110016
5. The Director of Income tax (Exemptions), New Delhi, and Commissiner of Income Tax, Pune-II
6. The concerned files.
7. The Guard file

(Kamlesh C.Varshney)
Under Secretary to the Govt. of India

TO BE PUBLISHED IN PART II SECTION 3(II) OF THE GAZETTE OF INDIA.

Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

New Delhi, the 12th November, 1999.

NOTIFICATION
INCOME TAX

No. - It is hereby notified for general information that the organisations mentioned below have been approved by the Central Government for the period mentioned against their names, for the purpose of clause (iii) of sub-section (1) of section 35 of the Income tax Act, 1961, read with Rule 6 of the Income tax Rules, 1962, under the category "Institution" subject to the following conditions:-

i) The notified Institution shall maintain separate books of accounts for its research activities;

ii) The notified Institution shall furnish the Annual Return of its scientific research activities to the Secretary, Department of Scientific & Industrial Research, 'Technology Bhawan', New Mehrauli Road, New Delhi-110016 for every financial year on or before 31st May of each year;

iii) The notified Institution shall submit, on behalf of the Central Government, to (a) the Director General of Income tax (Exemptions), 10 Middleton Row, 5th Floor, Calcutta-700071 (b) the Secretary, Department of Scientific & Industrial Research, and (c) the Commissioner of Income tax/Director of Income tax (Exemptions), having jurisdiction over the organisation, on or before the 31st October each year, a copy of its audited Annual Accounts and also a copy of audited Income & Expenditure Account in respect of its research activities for which exemption was granted under sub-section (1) of section 35 of Income tax Act, 1961 in addition to the return of income tax to the designated assessing officer.

S No.	Name of the organisation approved	Period for which Notification is effective
1.	Jnana Prabodhini sanshodhan Sansiha, Jnana Prabodhini Bhawan, 510, Sadashiv Peth, Pune-411030 (F.No 203/24/99-ITA-II)	1.4.99 to 31.3.2001
2.	Indian Council for Research in International Economic Relation, Indian Habitat Centre, Core 6A,Fourth Floor, Lodhi Road, New Delhi. (F.No203/18/99-ITA-II)	1.4.99 to 31.3.2002

Notes: The notified Institutions are advised to apply in triplicates and well in advance for further extension of the approval, to the Central Government through the Commissioner of Income tax/Director of Income tax (Exemptions) having jurisdiction. Three copies of the application for extension of approval shall be sent directly to the Secretary, Department of Scientific and Industrial Research.

(Kamlesh C.Varshney)
Under Secretary to the Govt. of India

Notification No. 1113

To,

The Manager,
Govt. of India Press,
Mayapuri, New Delhi

Copy forwarded to:

1. The applicant organisations.
2. The Director General of Income tax (Exemptions), Calcutta.
3. Comptroller & Auditor General of India
4. The Director, Department of Scientific and Industrial Resarch, 'Technology Bhawan', New Mehrauli Road, New Delhi-110016
5. The Director of Income tax (Exemptions), New Delhi, and Commissiner of Income Tax, Pune-II
6. The concerned files.
7. The Guard file

(Kamlesh C.Varshney)
Under Secretary to the Govt. of India

भारत के राजपत्र भाग II खण्ड 3(iii) में प्रकाशनार्थ

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग
केन्द्रीय प्रत्यक्ष कर बोर्ड

नई दिल्ली, दिनांक 18 नवंबर, 1999

अधिसूचना
आयकर

सं0 सर्वसाधारण की जानकारी के लिए यह अधिसूचित किया जाता है कि केन्द्र सरकार आयकर नियमावली, 1962 के नियम 6 के साथ पठित आयकर अधिनियम, 1961 की धारा 35 की उपधारा(1) के खंड(iii) के प्रयोजनार्थ नीचे उल्लिखित संगठनों को उनके नाम के सामने उल्लिखित अवधि के लिए "संस्था" श्रेणी के अन्तर्गत निम्नलिखित शर्तों के आधीन अनुमोदित करती है:-

(i) अधिसूचित संस्था अपनी अनुसंधान गतिविधियों के लिए अलग लेखा बही रखेगी;

(ii) अधिसूचित संस्था हरेक वित्त वर्ष के लिए अपनी वैज्ञानिक अनुसंधान गतिविधियों की वार्षिक रिपोर्ट प्रतिवर्ष 31 मई को अथवा उससे पहले सचिव, वैज्ञानिक एवं औद्योगिक अनुसंधान विभाग, प्रौद्योगिकी भवन, न्यू महरौली रोड नई दिल्ली-110016 को प्रस्तुत करेगी;

(iii) अधिसूचित संस्था केन्द्र सरकार की तरफ से नामित कर निर्धारण अधिकारी कोआयकर की विवरणी प्रस्तुत करने के अलावा अपने लेखा परीक्षित वार्षिक लेखे कीएक प्रति तथा अपनी अनुसंधान गतिविधियों जिसके लिए आयकर अधिनियम, 1961 की धारा 35 की उपधारा(1) के अन्तर्गत छूट प्रदान की गई थी, के संबंध में आय और व्यय खाते की लेखा परीक्षा की एक प्रति प्रति वर्ष 31 अक्तूबर, को अथवा उससे पहले संगठन पर अधिकार क्षेत्र

वाले (क) आयकर महानिदेशक (छूट), 10 मिडलटन रॉ, 5वां तल, कलकत्ता-700071 (ख) सचिव, वैज्ञानिक एवं औद्योगिक अनुसंधान (ग) आयकर आयुक्त आयकर निदेशक (छूट) को प्रस्तुत करेगी ।

क्रम सं0	अनुमोदित संगठन का नाम	अवधि जिसके लिए अधिसूचना प्रभावी है
1.	ज्ञान-प्रबोधिनी संशोधन संस्था ज्ञान प्रबोधिनी भवन, 510, सदाशिव पे0, पुणे-411030 (फा0सं0 203/24/99-आयकर नि0-II)	1.4.99 से 31.3.2001
2.	भारतीय अन्तर्राष्ट्रीय आर्थिक संबंध अनुसंधान परिषद, इण्डियन हैबीटेट सेन्टर, कोर 6ए चौथा तल, लोधी रोड, नई दिल्ली (फा0सं0 203/10/99-आयकर नि0-II)	1.4.99 से 31.3.2002

टिप्पणी:- अधिसूचित संस्थाओं को यह सलाह दी जाती है कि वे अनुमोदन के और विस्तार के लिए क्षेत्राधिकार वाले आयकर आयुक्त/ आयकर निदेशक (छूट) के माध्यम से तीन प्रतियों में पहले ही केन्द्र सरकार को आवेदन करें । अनुमोदन के विस्तार के लिए आवेदन की तीन प्रतियां सचिव, वैज्ञानिक एवं औद्योगिक अनुसंधान विभाग को सीधे भेजी जाएंगी ।

(कमलेश सी0 वार्ष्णेय)
अवर सचिव, भारत सरकार

अधिसूचना सं0 11125

सेवा में,

प्रबंधक,
भारत सरकार मुद्रणालय,